

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH COURT-III**

**Item No.-123**  
IB-757(ND)/2020

**IN THE MATTER OF:**

Vani Advertising

Vs.

M/s. Santasha Real Estate Private Limited.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 13.04.2021**

**CORAM:**

SHRI. P.S.N PRASAD ,

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant

: Mr. Namit Saxena & Mr. Awnish Maithani, Advocates.

For the Respondent

:

**ORDER**

Heard the submissions made by the Proxy Counsel who has prayed for adjournment. At request, matter stands adjourned.

List the matter on 06.05.2021.

-Sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-Sd-

(P.S.N PRASAD)  
MEMBER (JUDICIAL)